NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 99/2016 RT NO.97/Chd/Hry/2017

M/s Aggregate Solutions

...Petitioner.

Versus

M/s K.K. Buildmart Pvt. Ltd. & Anr.

...Respondents

Present:

Mr. Anurag Jain, Advocate for petitioner.

None for respondents.

Admittedly copy of the application along with entire Paper Book was not sent to the Corporate-Debtor by Registered/Speed Post in terms of sub-section (2) of Rule 6 of IBC, 2016. The registry is directed to list the case immediately after the aforesaid compliance is made.

(Justice R.P. Nagrath) Member (Judicial)

July 21, 2017 arora